

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.264/MP/2024

Subject : Application under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2021-22 in respect of Chutak Power Station.

Petitioner : NHPC Limited

Respondent : Power Development Department, J&K

Date of Hearing : **26.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member

Parties Present : None

Record of Proceedings

The case was called out for a virtual hearing 'on admission.'

2. None present on behalf of the Petitioner, despite notice.
3. However, the Commission directed as under:
 - (i) Admit and issue notice to the Respondent;
 - (ii) The Petitioner is directed to furnish the following additional information after serving a copy on the Respondent on or before **17.12.2024**:
 - (a) *No supporting document furnished for less/fewer inflows. Moreover, the inflow data is required to be certified by the Central Water Commission (CWC).*
 - (b) *Reasons for transmission constraints are to be certified by the J&K SLDC.*
 - (c) *Calculation in MS Excel for the shortfall in energy generation due to reasons beyond the control of the Petitioner to be submitted.*
4. The Respondent is permitted to file its reply on or before **14.1.2025**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **21.1.2025**.
5. The Petition will be listed for hearing on **20.2.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

